

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Order: 15.9.2017

Appeal No. ST/57186/2013-SM

(Arising out of Order-in-Appeal No. 273(RDN)ST/JPR-I/2012 dated 31.12.2012 passed by the Commissioner of Central Excise (Appeals), Jaipur)

M/s ETSC Computers Pvt. Ltd.

Appellant

Vs.

CCE, Jaipur-I

Respondent

Appearance

Shri Kumar Vikram, Advocate

- for the appellant

Ms. K.V. Kumar, D.R.

- for the respondent

CORAM: **Hon'ble Mr. S.K. Mohanty, Member (Judicial)**

Final Order No. 56651/2017

Per S.K. Mohanty:

The appeal filed by the appellant involves only imposition of penalty of Rs.48,598/-. Thus, in exercise of the powers conferred under second proviso to sub-section (1) of Section 35B of Central Excise Act, 1944, I dismiss the appeal on the ground of monetary limit.

(Dictated & pronounced in open Court)

(S.K. Mohanty)
Member (Judicial)

RM